

**Central Administrative Tribunal
Principal Bench
New Delhi**

**OA No.1077/2018
MA No.1217/2018**

New Delhi, this the 13th day of March, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Ganpati Lal Bunkar

Aged 60 years

S/o Shri Mangala Ram

Retired as Vice Principal from KVS

R/o Plot No.102, Block F, Sector 14

Udaipur (Raj)-313002.

.... Applicant

(By Advocate:Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan
Through the Commissioner
18, Institutional Area, Saheed Jeet Singh Marg
New Delhi.
2. The Finance Officer
Kendriya Vidyalaya Sangathan
18, Institutional Area, Saheed Jeet Singh Marg
New Delhi – 110 016. Respondents.

ORDER (ORAL)

Heard learned counsel for the applicant Shri Yogesh Sharma for some time. He states that he would be satisfied, if respondents are directed to consider the case of the applicant in the light of the judgments passed by this Tribunal in OA No.3112/2013 i.e. **Hoshiar Singh Vs. UOI & Ors.** and OA No.4592/2015 i.e. **Vijay Kumar Malik Vs. UOI & Ors.** along with other connected OAs.

2. In view of the limited prayer made by the learned counsel for the applicant, without going into the merits of the case, the OA is disposed of

with a direction to the respondents to examine the case of the applicant in the light of above cited judgments. If the applicant's case is found to be similar to the aforementioned judgments, the respondents may extend same benefits as were granted to the applicants therein. The respondents shall decide the case of the applicant within a period of three months from the date of receipt of a certified copy of this order by way of a reasoned and speaking order. No costs.

MA, if any pending, is also disposed of.

**(Praveen Mahajan)
Member (A)**

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